

ITEM NO.18

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.838/2019

M.K. RANJITSINH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.1731/2021 - APPLICATION FOR PERMISSION, IA No.100410/2022 - APPLICATION FOR PERMISSION, IA No.15949/2023 - APPLICATION FOR SUBSTITUTION, IA No.99072/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.85618/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No.141842/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No.224191/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.126273/2020 - CLARIFICATION/DIRECTION, IA No.95438/2019 - CLARIFICATION/DIRECTION, IA No.1732/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.185929/2022 - EXEMPTION FROM FILING O.T., IA No.95435/2019 - EXEMPTION FROM FILING O.T., IA No.100378/2022 - EXTENSION OF TIME, IA No.7924/2021 - INTERVENTION/IMPLEADMENT, IA No.157733/2021 - INTERVENTION/IMPLEADMENT, IA No.142870/2021 - INTERVENTION/IMPLEADMENT, IA No.100370/2022 - INTERVENTION/IMPLEADMENT, IA No.149293/2021 - MODIFICATION, IA No.6537/2022 - MODIFICATION OF COURT ORDER, IA No.160225/2021 - MODIFICATION OF COURT ORDER, IA No.142880/2021 - MODIFICATION OF COURT ORDER, IA No.43441/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.175761/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.142882/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.15066/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH C.A. No.3570/2022 (XVII)

(With IA No.67320/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.67324/2022-STAY APPLICATION and IA No.67319/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 19-01-2024 These matters were called on for hearing today.

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s)** Mr. Shyam Divan, Sr. Adv.  
Mr. Prashanto Chandra Sen, Sr. Adv.  
Ms. Sonia Dube, Adv.  
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Ms. Surbhi Anand, Adv.  
Ms. Anshula Laroiya, Adv.  
Ms. Muskan Nagpal, Adv.  
M/s. Legal Options, AOR

**Petitioner-in-person**

**For Respondent(s)** Mr. R Venkataramani, AG  
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Mr. Vivek Mishra, Adv.  
Mr. Ajay Nain, Adv.  
Mr. Anmol Harna, Adv.  
Mr. Ashish Sheoran, Adv.

Mr. Vishrov Mukerjee, Adv.  
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Mr. Ankur Sood, AOR

Ms. Arundhati Katju, Adv.  
Ms. Shristi Borthakur, Adv.  
Ms. Ritika Meena, Adv.  
Mr. Animesh Upadhyay, Adv.  
Mrs. Priya Puri, Adv.  
Ms. Pinki Aggarwal, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Mr R Venkataramani, Attorney General for India states that a comprehensive status report will be filed before this Court indicating the way forward as proposed by the Union Government which would take into account both the

need for preservation of the Great Indian Bustard which faces a danger of extinction and need to ensure the development of solar power keeping in mind India's commitments at the international level.

- 2 The Union of India shall place its status report on the record at least three days before the next hearing which shall take place on 9 February 2024.
- 3 In the meantime, we direct (i) the Chief Secretaries of the States of Gujarat and Rajasthan; and (ii) the Committee appointed by this Court, to file updated status reports.
- 4 List the Petition on 9 February 2024.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**